

GUNDEWAR: Will the PRIME MINISTER be pleased to state:

(a) the number of complaints received by the Government from Maharashtra regarding public grievances and pension during each of the last two years;

(b) the number of complaints disposed of so far; and

(c) the steps taken to dispose of the remaining complaints?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c). There is no system of tabulation in territorial terms of the public grievances/complaints including those relating to pension received by the Government. Grievances pertain to a wide variety of work of Government being performed by a large number of units in different parts of the country. These are sent to Ministries/Departments and other authorities concerned for taking expeditious action thereon as well as informing the complainants about the action taken. Instructions are issued from time to time for streamlining and strengthening the machinery for effective and prompt disposal of grievances.

[English]

Computers in Hindi

8504. SHR PARAS RAMBHARDWAI: Will the PRIME MINISTER be pleased to state:

(a) whether computers imported for computer education are in English and other cyber 810 and 830 which are in actual use are also in English only;

(b) whether the Government have conducted any survey to find out the number of

computers required in Hindi; and

(c) if so, the time by which these are likely to be provided for use?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Computers imported for computer education and other uses are in English. The necessary hardware and software for using these computer systems including cyber 810 and 830 in Hindi and other Indian languages are already available in the country.

(b) No, Sir. Personal Computers have the facility to use Hindi or other Indian languages by add-on hardware and software available indigenously.

(c) Does not arise.

Construction of DDA Flats in Kondali

8505. SHIR PIUS TIRKEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority have completed the construction of flats at Kondali in the year 1989;

(b) if so, the details thereof;

(c) whether the construction of a number of flats are yet to be completed; and

(d) if so, the reasons for delay and the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). The DDA has reported that there has been delay in the execution of Self Financing Scheme houses at Kondali Gharoli. The execution of the project was delayed on account of the

time taken in sorting out design problems. These problems have now been sorted out and maximum efforts are being made to speed up the work and to make up for the delay to the minimum extent possible.

The project is likely to be completed by December, 1993.

Hinderances In NCR Project

8506 SHIR M. V. CHAN
DRASEKHARA MUR-
THY
SHIR V SREENIVASA
PRASAD
SHRI SANAT KUMAR MAN
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Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether the attention of the Government has been drawn to a press news item captioned "Delhi Master Plan hinders NCR Project" as reported in the Economic Times dated the 4th April, 1992,

(b) if so, the reaction of the Government thereto,

(c) whether the migration to Delhi and growth of slums has created hinderances in the NCR project, and

(d) if so, the steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) (a) Yes Sir

(b) The (National Capital Region) Planning Board is preparing 2 sub-regional Plans for Delhi, to synchronise with the Master Plan for Delhi - 2001

(c) and (d) While recognising the fact of

migration to Delhi, and the growth of slums, the National Capital Region Planning Board has planned for the development of 11 priority towns in the Region, so as to promote additional employment generation and slow down the process of migration into Delhi.

Violation of Labour Laws by Textile Industries

8507. SHRI K. V. THANGKA BALU Will the PRIME MINISTER be pleased to state

(a) whether there is blatant violation of labour laws by the jute and textile industries,

(b) if so, the number of labour laws violated during the last two years State-wise, and

(c) the action taken by the Government against jute and textile industrialists who violated the labour laws?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOR (SHRI PABAN SINGH GHATOWAR) (a) to (c) The information is being collected and will be laid on the Table of the House

[Translation]

Shortage of Drinking Water In Uttar Pradesh

8508. DR. P. B. GANGWAR Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the number of towns in Uttar Pradesh where there had been shortage of drinking water in 1990-91

(b) whether any financial assistance has been provided to the State Government by the Union Government to overcome the crisis of drinking water during this period, and